

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 317**  
Contempt.P7/2024  
In  
CP-40(ND)/2023

**IN THE MATTER OF:**

M/s. Ashok Kumar Jain & Ors

**.....APPLICANT/PETITIONER**

**Vs**

Manoj Kumar Gupta & Ors.

**.....RESPONDENT**

**SECTION**

**U/s 241-242**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mohit Chaudhary Mr. Prakhar Mithal, Advs.

For the Respondent : Mr. Rakesh Kumar, Ms. Preeti Kashyap,  
Mr. Ankit Sharma, Mr. Yash Dhawan,  
Mr. Varun Pandit, Advocates.

For the Contemnor : Ms. Nishi Chaudhary, Adv Yashartha Gupta  
for the Contemnor No. 11

**HYBRID HEARING (PHYSICAL & VC)  
ORDER**

**Contempt P-7/2024:-**

The Respondents are directed to bring the reply affidavit on record within two days. Rejoinder, if any, shall be filed within one week thereafter.

List the matter on **23.09.2024**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**